भी बड़े (खारगोन) : दिल्ली क्लाथ मिल के बारे में मेरा एक एडजर्नमेंट मोशन था।

मण्यस महोबय : माप बैठ जाईये ।

भी बड़े : वहां पर लाठी चाजं हो चुका है ।

भ्रष्म्यक्ष महोदयः दिल्ली क्लाथ भिल के बारे में मैंने काल एटेंशन नोटिस ऐडमिट किया है जिस को 5 बजे लिया जायेगा । इस पर एडजर्नमेंट मोशन नहीं हो सकता ।

भी बागड़ी (हिसार) : वहां पर लाठी-बार्ज ग्रीर भ्रन्याय वगैरह बहत हम्रा है ।

12.20 hrs.

SITUATION OF INDIA-PAKISTAN BORDER

Mr. Speaker: Now, questions on the statement laid on the Table by the Minister of Defence on the 23rd February regarding the situation on India-Pakistan border.

भी मबु लिक्से (मूंगेर) : इस के पहले मैं एक ग्रउं करना चाहता हूं उन के बयान के बारे में । चह्वाण साहब ने जो बयान दिया है उस को पश्ने के बाद मुझे ऐसा लगा कि वह बहुत महत्वपूर्ण वयान है भीर केवल एक ग्राध प्रस्त पूछने से काम नहीं चलेगा । इम पर बहस के लिये कोई भीर समय निर्धारित किया जाये ताकि उस के सभा पहलुमों पर बहस हो सके ।

अध्यक्ष महोदय : मैं कोई समय निर्धा-रित नहीं कर सकता जब तक कोई नोटिस न हो ।

थी वयु लिमये : मैंने नोटिस दिया है ।

झप्यक्त महोदयः उस को देंखेगे। ऐसे कैसे हो सकता है ?

Shri Hem Barua (Gauhati): From the statement made by the hon. Defence Minister yesterday it is evident that the ministers of the two countries in pursuance of the Tashkent Declaration are going to meet to discuss certain outstanding problems between the two countries and in that connection it has been said that Kashmir will not be on the agenda. The ministers of both the countries are going to meet without an agenda. In that context may I know whether Government, particularly the Prime Minister, are in a position or are prepared to give us an assurance categorically that since Kashmir is an integral part of India. Kashmir will not be discussed any more with the Pakistani leaders? It is a question directed to the Prime Minister and she should reply.

Mr. Speaker: Anyone might reply; someone must reply.

The Minister of Defence (Shri Y. B. Chavan): As far as the ministerial conference is concerned. I think, some special questions will have to be put because I am not in possession of all the latest facts about it; but as far as the basic attitude of the Government is concerned, there is no question of negotiating the sovereignty of Kashmir. On that question we are absolutely firm.

Shri Hem Barua: My question was.....

Mr. Speaker: Order, order. He wants to ensure that it would not be discussed.

Shri Hem Barua: It is for the Prime Minister to answer.

The Prime Minister and Minister of Atomic Energy (Shrimati Indira Gandhi): The sovereignty of Kashmir is certainly not being discussed.

Shri Hem Barua: My question was different.

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Mr. Speaker: There is a difference. The Government says that the sovereignty of Kashmir is not negotiable; the hon. Member wants that because the Government's position is that Kashmir is an integral part of India, no discussion should take place in respect of that.

Shri Hari Vishnu Kamath (Hoshangabad): That is the pointed question.

Shrimati Indira Gandhi: The aim of this meeting is to try and enlarge the sphere of economic and other cooperation, cultural or something like that.

Shri Hari Vishnu Kamath: Only not political?

Shrimati Indira Gandhi: No. That is our aim. Naturally, if the other side raises a question, we have to reiterate our stand on those questions, whatever they raise.

Shri Hem Barua: My question was different.

Shri U. M. Trivedi (Mandsaur): The question is.....

Mr. Speaker: The answer has come.

Shri U. M. Trivedi: No, the answer has not come.

Mr. Speaker: The answer has come.

Some hon. Members --- rose

Shri U. M. Trivedi: The House would like to know whether or not.....

Mr. Speaker: So far as I have been able to understand—I may be wrong—the Prime Minister has said that we would not discuss it and that if the other party raises it, we would only reiterate our position that we have held so far... (Interruption) How can you shut the mouth of the other person that he might not mention it? Shri Hem Barua: We have already reiterated the position so far as Kashmir is concerned and the Tashkent Declaration contains that particular thing. We explained our case over Kashmir at Tashkent. Why should we go on explaining our position about Kashmir at all the places?

Mr. Speaker: That also was explained.

Shri Indrajit Gupta (Calcutta South West): On p. 4 of the statement, it is stated that a suggestion was made by our Army Chief of Staff that:

".....the raising, training and arming of Mujahids, Razakars or armed irregulars in the State of Jammu and Kashmir might be stopped."

It is a very important question because it concerns the infiltrators or the possibility of infiltration in future. Then, it is stated here that it was agreed that this matter would be referred to the respective Governments. But immediate after that, it is stated, as our view:

".....the strength of Mujahids, Razakars or armed irregulars in the State of Jammu and Kashmir will have to be in consonance with the overall limit of military potential accepted by UNMOGIP in the context of the 1949 Karachi Agreement."

Does it mean that though we have made a suggestion that such irregular forces should not be raised at all, in actual practice, we are willing or we are acquiescing in the position where they can be raised subject only to the limits which were laid down by the UNMOGIP in 1949 and, if so, what is that limit? We do not know anything about it. Are you permitting a certain number of irregulars to be raised by them?

Shri Y. B. Chavan: I would like to explain that position. The term which was used in 1948 Agreement

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was 'military potential' and at that time 'military potential' did include regular troops and irregular troops too. Therefore, the practical suggestion that was made by the Chief of Army Staff was a much better one if it at all to be....(Interruption).

Shri Shinkre (Marmagoa) No irregulars ... (Interruption).

Shri Y. B. Chavan; I am only mentioning the term that was used there. The point that I was making is that the Chief of the Army Staff made a suggestion that in order to completely eliminate the possibility of tensions, it was necessary to stop raising of Mujahids and other organisations. The C-in-C of Pakistan could not give his reaction and he possibly thought that he must refer back this problem to his Government. Naturally, it was said that respective Governments might go into that position. But I have specially made that position clear that if they agree, well and good and if they do not agree at the governmental level, as to what is the quantum, at least that will have to be thought of and that will be subject to the maximum that is contemplated in the 1948 Agreement.

Shri Indrajit Gupta: What is the limit? Under the 1949 Agreement, did we agree to a certain limit of this irregular army being raised in Jammu and Kashmir? What is that limit?

Shri Y. B. Chavan: I would request the House not to press me to disclose some of the information....

भी मधु लिमये : पाकिस्तान को पता है, लेकिन हम को नहीं बतलाते हैं।

Shri Y. B. Chavan: Normally, it should be known to the U.N. Organisation. हम को पता है। 2511 (Ai) LSD-5. The U.N. authorities know the maximum potential on their side and the maximum on our side.

भी मधु लिमने हमको बतलान में आपको क्या ग्रापति है

Shri Y. B. Chavan: We have some information about this matter. Certainly, we will take care of that aspect.

डा॰ राज जनोहर सोहिया (फरंखा– बाद): प्रापनी मत बतलाभ्रो, लेकिन पाकि-स्तान की बतलाने में क्या हर्ज है ?

Shri Ranga (Chittoor); I am sorry to say that the answer given by the hon. Defence Minister is not at all satisfactory. It is much too vague, In view of the fact that previous to trouble between Pakistan and ourselves, we were accumulating our complaints against each other in regard to breaches of cease-fire and only reporting to the United Nations without any redress at all, without any satisfactory solution for those troubles, would the Government try to negotiate that both Pakistan and India would set up a joint board or tribunal with ex-Judges of their respective Supreme Courts to examine complaints from time to time, firstly, about the violations of cease-fire and. secondly, about the forces maintained by both the countries as per 1949 stipulations, which is now being suggested in this note as well as in their negotiation as to the respective strength of our armed personnel on both sides and also in regard to the prevention of irregular armed or unarmed guerillas from entering Kashmir and other areas on our side-and their areas also-and doing mischief in any way.

Shri Y. B. Chavan: We are not considering any such proposal at the present moment. Really speaking, the machinery of the U.N. and bliateral talks on the matter are the only effective way of handling the matter.

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Shri Eanga: Am I to understand that they are not going to consider the suggestion for what it is worth and examine the possibilities?

Mr. Speaker: He says that they bave not so far considered any such proposal

Shri Ranga: There was this earlier difficulty. There was no decision to be given by the United Nations. We were making complaints against each other and were exciting each other.

Shri \mathbf{Y} . B. Chavan: At the present moment, we have no such proposal under our consideration. In addition to the U.N. Organisation or its representative, as I said, the bilateral talks will be more useful in this matter. Possibly the Commanders might meet and discuss the matter; that will be a more effective way of dealing with the matter.

Shri H. N. Mukerjee (Calcutta Central): I fear the House will be very the much perturbed over what Defence Minister has said. We have been given to understand from the Tashkent Declaration and from the explanation given to us by the Government that, as far as infiltration and that kind of thing are concerned. they would come under the definition of recourse to arms and, therefore, since they have given an assurance that there will be no recourse to arms, infiltration and that kind of thing would be expected to be stopped. Now there is a reference to such peculiar things as Mujahids, Razakars and others who are, in the very nature of things, soldiers by proxy and, in the very nature of things, their names indicate that they are a kind of people who would go under cover of whatever sort and do some damage. Are we going to have a settlement under which permission is given to that kind of very doubtful people operating in our country because they all come under the definition made in 1949 or something like that? This is most peculiar. The Tashkent Declaration is supposed to write a new chapter. Therefore, a reference to what happened in 1948 or 1949 should not be made in a manner which would enable some mischievous elements on the side of Pakistan—I do not say Pakistan Government—to operate under cover of certain things in which Government of India acquiesced.

Shri Y. B. Chavan: It is exactly for that purpose the Chief of the Army Staff had made a suggestion to which I made a reference in the statement-I quite appreciate the argument with regard to the danger involved in the irregulars. It is for that purpose that the suggestion was made.

Shri H. N. Mukerjee: Our Chief of Army Staff made a very good suggestion—Mr. Gupta made a reference in his preface to the question. But on the Pakistan side, they said that they would refer it to the Government and in the meantime, there is a reference to something to which our Government appears to have acquiesced, namely, that some 1949 or 1949 figure will be accepted in regard to even people like Mujahids and Razakars.

Shri ¥. B. Chavan: It is not a question of acquiescing; it is a matter of reality. They are there. We have to deal with the situation as it is now.

Mr. Speaker: What is agitating the mind of the Member is that we have agreed that the strength would be reduced to what it was in 1949. In this manner, the strength of the Mujahids and others to that proportion is to be accepted.

Shri \mathbf{Y} . B. Chavan: If at all they continue there, ultimately we have to take care of what the maximum military potential they will be allowed to have there. (*Interruptions*). Our main problem is two-fold: one aspect is to reduce or limit the military potential that they will have on the other side; the second point is to remove completely, if we succeed la talks by persuading them and arguing with them, these irregular elements.

Mr. Speaker: If we do not agree to the elimination of Mujahids, Razakars and others and only accept or come to an agreement about the strength of military personnel, then these would be additional soldiers that would be coming on our side.

Shri Y. B. Chavan: It is not a question of our wishing for anything; we shall certainly have to try for that, but the basis ultimately becomes the 1949 agreement, and in that agreement, the words 'military potential' were used, and the limit set out will include these elements also.

Mr. Speaker: That is all right; according to that, it would mean that the military potential would be reduced to what it was in 1949. A new element has been introduced now by Razakars.....

Shri Y. B. Chavan: It is not introduced anew; it is there in reality.

Mr. Speaker: Actually, it is not for me to put this question; it is not my job; and I am very sorry that I am interfering....

Shri Surendranath Dwivedy (Kendrapara): As far as the House is concerned, you can express our feelings.

Mr. Speaker: I express the sentiments of the House only.

Shri Y. B. Chavan: What I am trying to explain is this. Please let me explain myself. I am saying that I am not agreeing to anything new. The irregular elements will have to be within the limit of the 1949 agreement. We are trying to make a fresh effort to remove these elements from the military potential.

Mr. Speaker: Still. the House perbaps might not feel satisfied; and they might still have apprehensions on this account, and Government should take note of that. Certainly, now, the military personnel would be reduced to a certain strength. But the apprehensions in the minds of the hon. Members are that in regard to this there is likely to be a dispute and controversy about the term 'military personnel', and it may not lead to any satisfactory solution; they would be insisting that their military personnel consists of all those that are in uniform, carrying openly the arms that they have to use....

Shri Hari Vishnu Kamath: The regulars.

Mr. Spcaker: . that is, the regulars; and under cover of whatever kind it may be, they might be sending these Razakars and Mujahids. If they do not agree to eliminate those persons, then probably we might always have to face those dangers of large-scale infiltration into our country; that might do damage and might not be acknowledged by them. Then, what would be the use of this agreement? This is what hon Members have in mind.

Shri Nath Pai (Rajapur): That is not the end of the mischief. I want your indulgence for one minute. You may please listen to the other part also. This is a piece of ineptitude and incompetence, and Shri Y. B. Chavan has been ill-served by whoever has put this draft or this brief before him. What is shocking in this agreement is that as a result of the discussions between the two Chiefs of Staff, the presence of Mujahids and Razakars has been admitted; but even more shocking is the fact that Government has conceded the right of the Mujahids and Razakars to operate in the State of Jammu and Kashmir. This is a point which even you, Sir, have not pointed out. The relevant sentence shocks the conscience of all Indians; it reads thus:

"Whatever may be the views of the Pakistan Government in this matter, it is clear that according to the agreement reached as a result of discussions on 9th and 10th February between the two Army Chiefs, the strength of Mujabids, Razakars or armed [Shri Nath Pai]

irregulars in the State of Jammu and Kashmir will have to be in consonance with the overall limit......".

How did we reach this agreement? (Interruptions).

Mr. Speaker: Hon. Members on the Opposition would not allow even one of their spokesmen also to have his say? If this kind of interruptions continues, then nobody can follow what is happening.

Shri Nath Pai: It is not only what you have pointed out which is shocking, but there are two dangerous elements in this single sentence; one is what you have pointed out...

Mr. Speaker: Because I knew only one.

Shri Nath Pai: The offence would have been bad enough even if one had been there, but when the presence has been admitted on the soil of India.....

Mr. Speaker: Now, let us hear what Government have to say.

Shri Nath Pai: We would, therefore, like the matter to be clarified.

Shri Indrajit Gupta: It is 'including Jammu and Kashmir'.

Shri Nath Pai: That is the point-'Including Jammu and Kashmir'.

Shri Hari Vishnu Kamath: Treachery.

Shri Y. B. Chavan: No, it is not treachery or anything of that sort. Possibly, unnecessarily, we are trying to see more political meaning into it than is necessary. By mentioning this we are not conceding any right, any political right of theirs to maintain any Army or any Mujahids or anything like that. As far as this agreement is concerned, we shall have to see the nature of the agreement is that it is to implement a certain position that we have taken under the Tashkent Declaration. It has absolutely technical limitations; It has no political significance; it is only limited to the extent of implementing the Tashkent Declaration; and that Tashkent Declaration is subject to all our political attitudes on Kashmir.

We will have to make our minds clear about it. It is merely an agreement to implement that part of the Tashkent Declaration which says that we have to observe the ceasefire terms on the ceasefire line. Therefore, we have to see the whole thing within that framework. But unfortunately, we are trying to read rather more political meaning, more constitutional meaning, into it.

Some hon, Members: No, no.

Shri Hari Vishnu Kamath: You are reading much less....(Interruptions).

Mr. Speaker: We would not be able to achieve anything in this manner if simultaneously so many voices are heard.

Shri Surendranath Dwivedy: That is the difficulty with this Government. They are committed to a position the implementations of which they do not realise.

Shri Y. B. Chavan: We know the implications.

Shri J. B. Kripalani (Amroha): If this is the view taken by the Defence Minister, it appears there is something very wrong about the Tashkent agreement itself and it is capable of any number of interpretations.

Mr. Speaker: We have already discussed the Tashkent agreement.

Shri U. M. Trivedi: The explanation given by the Defence Minister makes confusion worse confounded. It would have been better if it had remained where it was. But with the explanation with which he has come forward, it has become crystal clear

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to this House that this is a question of Mujahids and Razakars living and continuing to live on the soil of Jammu and Kashmir, that is, in the State of India, which has been acquiesced in. This is an intolarable position on which agreement has been reached, and the explanation given eannot go down the throat of this House or the country for that matter. I feel the hon. Defence Minister ahould apply his mind to the point raised and eradicate this element.

Shri \mathbf{Y} . B. Chavan: Really speaking, I was trying to say that there is no question of our having basically accepted their right of raising any particular thing. I was merely making a reference to the 1949 agreement. There these realities were there. In fact, they had maintained certain things. As we have to observe the ceasefire agreement, the conditions laid down in that agreement come in. I am only making a reference to that; this agreement only makes a reference to those conditions there.

At the same time, 'I very well appreciate the difficulty....

Shri Hari Vishnu Kamath: And fears.

Shri Y. B. Chavan: and fears, J share the anxieties and fears of Members. That is why the Chief of the Army Staff raised this question of not raising these irregulars there. As the same time, we have to take care of one thing-I mentioned this point in that statement-that possibly it might be interpreted by somebody as if they can continue to raise those irregulars and that will be an addition. I have mentioned this only in order to make that position clear. It is not a question of reconising their right of raising these irregulars....(Interruptions).

Shri Hari Vishnu Kamath: Very clumsy draft. Shri Nath Pai: Your draftsmen are very clumsy.

Shri Tyagi (Dehra Dun): It is obvious that the agreement arrived at between the two Chiefs of the Army Staff was not a direct part of the Tashkent agreement. It is over and above that agreement. I want to know whether before our Army Chief made such a proposal—which, 1 think, is the biggest strategic blunder committed—did he consult the Cabinet? And did the Cabinet approve of it before the offer was made to the Pakistan Army Chief? Also, there is another point....

Mr. Speaker: One is already quite heavy.

Shri Tyagi: This is consistent with it. My hon. friend referred to the agreement of 1949. This was a part of that agreement, that is, to reduce the armed forces to that level. But it was conditional on another clause which asked Pakistan to vacate the aggression, to vacate Pakistan-occupied Kashmir.

Shri Y. B. Chavan: That was a different agreement.

Shri Tyagi: It was along with it that the armies were to be reduced. If and when they vacate their aggression from Pakistan-occupied Kashmir, we shall reduce our forces. Suppose on the main question-because these are only environments of conciliation created while the main question is being postponed-ultimately there happens to be a disagreement, what will you do? Our armies will take ten days to reach there. Theirs will be readily available for attack. So, strategically why are the Government not putting forth the main controversial question for resolution? Once we have agreed that we shall not use force, well, we shall honour it, but let us first discuss the main question, so that we can find out if

[Shri Tyagi]

ultimately there is an agreement. If there is an agreement, there is nothing like it, and we shall withdraw the army. But why are they avoiding the main question?

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Mr. Speaker: Enough speech has been made.

Shri Y. B. Chavan: Possibly the hon. Member is confusing two different agreements. The cease-fire agreement has nothing to do with the other type of agreement that he is making mention of.

Shri Ranga: Can we have a copy of it placed on the Table of the House?

Shri Y. B. Chavan: I will place it. It is a known document, that is why I did not bring it with me. This is a different agreement altogether.

About the first question he raised as to whether the Chief of the Army Staff, before he went, had consulted the Government, this question was raised in the Cabinet, the Emergency Committee of the Cabinet did consider these questions, and only on that the Chief of the Army Staff made this proposal.

Shri Tyagi: Why is the main question avoided?

Mr. Speaker: He has answered. He has said these are two distinct questions, and he will place the agreement on the Table of the House—the first one.

Shri Tyagi: My point was, why is discussion on the main question on which Pakistan and we differ being avoided, and we are taking steps which weaken our position.

Mr. Speaker: What can I do?

Dr. L. M. Singhvi (Jodhpur): Because what the Defence Minister has said shows a very alarming lack of comprehension of the implications of the case-fire agreement of 1948 and the implications of the extent to which we have to implement the Tashkent declaration, we would like to know whether in this context the Government is going to discuss the U.N. Security Council Resolution and its political aspects, stages three and four, at the next meeting, and whether there are any specific proposals for economic collaboration or will it be a meeting not only without an agenda but without any preparation whatever?

Shri Y. B. Chavan: As I said, on this question of agenda, I have no information.

Dr. L. M. Singhvi: The Prime Minister must answer this question. After all, when a question is put, it is not put for the pleasure of putting it. We want an answer to this.

Shrimati Indira Gandhi: I think I have said earlier to the House that no agenda had been fixed. Later on there was a discussion here because some agenda appeared which had been sent from the Pakistan side. We have again replied to it and suggested that some of those matters may not come up and we should concentrate on the economic and other matters.

Shri Hari Vishnu Kamath; Is # secret?

Shrimati Indira Gandhi: It came out in all the newspapers.

Shri S. N. Chaturvedi (Firozabai): Do we understand from that the hon. Defence Minister has said that this agreement only accepts the total military potential at that time in 1949, that it does not give recognition to the mujahids and razakars, that pending their disbandment. They will also be reckoned in the total military potential along with the military armed forces already there? Is that the position?

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Shri Y. E. Chavan: The position is that military potential as defined in the 1949 agreement will have to be stood up to.

डा॰ राम मतोहर लोहियाः मुझे अपना विरोध इस बात पर जता देने दीजिये कि रक्षा मंत्री जी मारत की सेनाम्रों की सीमा बताने में हिचक सकते हैं जन सुरक्षा के नाम पर लेकिन पाकिस्तान की सेनाम्रों की सीमा 1949 की सन्धि के हिसाब से क्या रही इस को बताने में उनको कोई हिचक नहीं होनी चाहिए।

भाष्यक महोर्यः उन्हींने कहा है कि बह स्टेटमेंट ही रख देंगे।

डा॰ राम मनोहर लोहिया ः उ न्होंने यह पहले कहा कि हमें नहीं बताना चाहिए ।

अध्यक्ष महं।दयः वह एप्रीमेंट ही रजा देंगे।

डा॰ राम मनोहर लोहिया : सीमा इसमें निधारित रहेगी ?

ग्रब में मुजाहिद भीर रजाका/ का ग्रय ्हले बतला दं। रजाकार का मतलब स्वय-सेवक भीर मजाहिद का मतलब जिठाः में जाने वाला धर्म यः करने वाला, तो स्वयं सेवक भीर धर्म यदी इसके माने होते हैं। पाविस्तान की सरकार ग्रीर जनता को काश्मीर जो कि गुलामी में जकड़ा हुन्ना है, मनित दिलाने के लिए धर्म युद्धी भौर स्वयं सेवक बनाने का ग्रधिकार है। ग्रगर भारत सरकार कोई भी ऐसा समझीता करती है जिसमें एक भी धर्मवुद्धी ग्रीर एक भी स्वयं सेवक को उठाने का झरूयार पाविन्तान की सरकार भीर जनता को मिल जाता है, तब उसके मतलब यह हो गये कि भारत सरकार यह मानती है कि आकिश्तान की सरकार को काश्मीर की मुक्ति दिलाने का हक है। तो

जासी, यह सीमा का सवास नहीं है--एक हो या सौ हों या हजार हों, प्रगर सिर्फ इस लिये कि वहां जो कुछ भी हजार, पांच सौ स्वर्य सेवक...

ग्रध्यक्ष महोदयः ग्रव माननीय सदस्व सवाल करें।

डा॰ राम मनोहर लोहिंथा: दूसरे लोव तो चाहे जितना बोसते रहें, लेकिन मेरा सवाल एक ही मिनट में खतम हो जाना चाहिये। लेकिन खर, प्रगर ग्राप का यह रथेया ग्रीर दखें है, तो मैं क्या कह सकता हं?

भ्रष्यक्ष महोदयः मैंने माननीय सदस्य को कहा है कि वह सबास करें भीर वह इस पर नाराज हो गए हैं। वह मुजाहिइ भीर रजाकार की डेफिनीजन करने लग गये है।

डा॰ राम मंत्रोहर लोहिया : यह जरूरी है, क्योंकि वह समझ नहीं 7हे हैं ।

भ्राप्यक्ष महोदय : उन्होंने समझ लिया 🛔 :

डा० राम मनोहर लोहिया : उन्होंने बिल्कून समझा नहीं है। यह मुजाहिद भीर रजाकार का धर्थ ही नही समझे, नहीं तो बह इस तरह लापरवाही से जवाब न देते । उन्होंने भापने बयान से पाकिस्तान का यह भाधकार मान लिया है कि पाकिस्तान काश्मीर को मुक्ति दिलाने के लिए इस तरह की कार्यवाही कर सकता है। एक भी धर्मपदी भीर एक भी स्वयंसेवक के बारे में फैसला करने का प्रथन है। तो म्राखिर यह बात बताने का मझे हड़ है या नहीं ? भगर मैं यह बताऊं, तभी तो यह सवाल उठता है। इसी लिये मैने इस बात को यहां पर रखा है। सवाल पुछने से पहले में यह भी कह दूं कि जब बरस।ई की सन्धि के बाद जमनी निरस्त कर दिया गया षा, तो इनी तगह से (Interruptions).

भी मधु लिमये : क्या प्रथन को सुनना नहीं चाहते हैं ? झध्यक्ष महोदय : जब मैं माननीय सदरय जा सवाल सुन रहा हूं, तो वह खामोश क्यों हो गये।

डा० राम मनोहर लोहिया : ग्राप ग्रक्सर कह दिया करते हैं कि . . .

झण्यक्ष महोदय : मैं ग्राप का सवाल सुन रहा हं। ग्राप पुछिए...

डा० राम भनेहर लोहिया : जब कोई देश निरस्त कर दिया जाता है, उस समय भी कई ऐसी चालों से वह प्रथनी पल्टन बना लिया करता है और यूरोप के देशों में प्रवसर यह हुमा है । जहां कहीं प्राप किसी तरह से भी मुजाहिद और रजाकर वगैंग्ह के प्रस्तित्व को स्वीकार कर लेते हैं, वहां ग्राप दरवाजा बोल देते हैं कि चाहे जितने दिन यह करार चले, लेकिन फिर पाकिस्तान एक खी जगह एक लाख, दो लाख इस तरह के मुजाहिद भीर रजाकार लाकर चढाई कर सकता है ।

तो इस लिये मैं रक्षा मंत्री महोदय से बह पूछना चाहता हूं कि क्या वह करार के इस म्रंग को छोड़ देन को तैयार हैं और इस को जनता के सामने कहने को तैयार हैं कि बह खराब है, इस लिए हम इस को छोड़ देते हैं।

Shri Y. B. Chavan: Sir, the hon. Member has made certain observations. I would like still to explain our position. When we say that the cease-fire line has to be agreed, the fact is that a part of Jammu and Kashmir has been occupied by those forces on the other side.

Shri Shinkre: They do not call it the State of Jammu and Kashmir; they call it Azad Kashmir.

Shri Y. B. Chavan: Even that area is the State of Jammu and Kashmir; that is what I am saying. They may call it by any other name. For us it is the State of Jammu and Kashmir and by saying that we have not conesded any right of liberation to the mujahids or others. If any attempt at liberation is made, it will certainly be resisted with all the forces at our disposal; there is no doubt about it. Unfortunately certain terms are being misunderstood. I am saving that this agreement had absolutely technical significance because we have to observe these rules since we have to observe the cease-fire; agreed cease-fire line has to be observed; the agreements have to be observed; it is only a limited sense. In no political sense we have agreed to allow their people to liberate that area; we have not concerned even that part of the area that is under their occupation: it still belongs to us; our sovereignty is still there over that area. That position is clear; we are committed to that position.

डा० राम मनोहर लोहिया : ग्रध्यक्ष महोदय,...

भव्यक्त महोवय : श्रीमती तारकेश्वरी सिन्हा ।

डा॰ राम मनोहर लोहिया : प्रध्यक्ष महोदय, रक्षा मंत्री जी खाली किसी

भ्राम्यक्ष महोबय : क्या जय तक ग्राप का जो चाहेगा, तब तक ग्राप भुझे होल्ड किये रखेंगे ?

डा॰ राम मनोहर लोहिया : प्रध्यक्ष महोदय, मेरे प्रश्न का उत्तर नहीं ग्राया है। रक्षा मंत्री जी खाली प्रपने इरादे को बताते है कि जब पाकिस्तान हम्ला करेगा...

भ्राप्यक्ष महोवयः मैं इसमे ज्यादा इजाजत नहीं दे सकता।

डा॰ राम मनोहर लोहियाः मैं ग्राप से धर्जं कर रहा हूं। ग्राप उन को इ जाजत न दीजिए। मैं तो ग्राप से कह रहा हु।

भ्राम्यक्ष वहाँदयः मुझ से सवाल नहीं किये जा सकते हैं । श्रीमती तारकेव्वरी सिन्दा । **डा॰ राम मणीहर लोहियाः** मेरा व्यवस्था का प्रग्न है ।

भ्रध्यक्ष महोवयः श्रीमती तारकेश्वरी सिन्हा ।

डा॰ राम मनोहर लोहिया ः भन्यक यहौदय, क्या मैं व्यवस्था का प्रण्न भी नहीं डठा सकता हं ?

धाम्यक्ष महोदय : जब मैंने भाप को इंकार किया है, तब झाप व्यवस्था का प्रेश्न छठाते हैं। किस रूल के मातहत ?

डा॰ राम मनोहर लोहिया : मैं इत्तिला देने के बारे में व्यवस्था का प्रश्न उठा रहा हं। इस में लिखा है कि सवाल पूछे जाते हैं मन्त्री से लोक-महत्व के विषय पर इत्तिला बेने के लिए भौर इत्तिला देने के बदले जब मन्द्री खाली अपनी छाती फूला कर भविष्य की किसो कार्यवाही को बता देना चाहते हैं कि पाकिस्तान ऐसा करेगा, तो हम ऐसा करेंगे, तो वह इत्तिला नहीं रहती है। इस बक्त इत्तिला सिर्फ इस बात की देनी है कि मुजाहिद भौर रजाकार भर्य में ही, शब्द में ही, यह बताते हैं कि पाकिस्तान को काश्मीर की मुक्ति करने का हक़ है और इसलिए यह शब्द इस्तैमाल करके धौर उनका मस्तित्व मान कर, चाहे एक ही सिपाही क्यों न हो. रक्षा मन्त्री ने भपने सारे हक को खत्म किया है। यह इत्तिला का सवाल है।

भ्राप्यक्ष महोदय : उन के पास जो इत्तिला थी, वह उन्होंने देदी है।

बी सथुलिययेः प्रघ्यक्ष महोदय, उन्होंने कई ग्रलत बातें कहीं हैं। मेरा इस बारे में एक व्यवस्था का प्रश्न है।

अञ्चल महोदय : व्यवस्या का कोई प्रान नहीं है। मैंने इस को बारम कर दिया है। भी मयु लिमये : उन्होंने इत्तिला कहां दी है ? उन्होंने कहा है कि ग़लतफ़हमी है। वास्तव में खद उन को ग़लतफ़8मी है।

धाय्यक्ष महोदय : इस का फ़्रैसला धापने नहीं करना है ।

भी मधु लिमवे : मैं कहां कर रहा हूं ? माप कीजिए न ।

धभ्यक महोदयः श्रीमती तारकेश्वरी सिन्हाः

Shrimati Tarkeshwari Sinha (Barh); May I know whether the government is aware of the letter which the late Mr. Nehru wrote to the U.N. commission in which he pointed out that in the peculiar situation of Kashmir, the question of security from external aggression and the problem of law and order were linked together and hence India could not agree to a reduction of the forces suo motu. May I know whether the government is aware that at that time Mr. Nehru did not use this word, the State of Jammu and Kashmir because he knew that the Pakistani occupied area of Azad Kashmir was in their unauthorised occupation, he put in these two words 'peculiar situation'? Is the Government aware of this particular expression being used by the late Mr. Nehru realising the importance and the complexity of the situation and if so why did the government put in categorically the State of Jammu and Kashmir?

Shri Y. B. Chavan: As I said whatever term they may be using, we consider even that part of Jammu and Kashmir as Jammu and Kashmir,